प्राथमिक शिक्षा को अनिवार्य और मौलिक अधिकार बनाना

723. श्री जनेश्वर मिश्रः क्या मानव संसाधन विकास मंत्री 10 जुलाई को राज्य में तारांकित प्रश्न 343 के दिए गए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि:

(क) प्राथमिक शिक्षा को अनिवार्य और मौलिक अधिकार बनाने संबंधी विधेयक पर चला रहा विचार अब चरण में है; और

(ख) क्या सरकार बच्चों की बदहाली कुपोषण तथा विद्या को ध्यान में रखते हुए इस विधेयक को संसद के इसी सत्र में लाने का विचार रखती है?

मानव संसाधन विकास मंत्री (डा. मुरली मनोहर जोशी): (क) और (ख) 6 से 14 वर्ष की आयु के बच्चों को नि:शुल्क तथा अनिवार्य शिक्षाओ प्रदान करने के अधिकार को मौलिक अधिकार बनाने तथा 6 से 14 वर्ष की आयु के बच्चों को शिक्षा उपलब्ध कराने के लिए बच्चों के माता/पिता अभिभावकों का मौलिक कर्तव्य बनाने के लिए 24 जुलाई, 1997 को राज्य सभा में सविधान (83वां संशोधन) विधेयक पेश किया गया था। मानव संसाधन विकास मंत्रालय से सम्बद्ध विभाग की संसदीय स्थायी समिति द्वारा इस विधेयक की जांच की गई है।

Service condition of Teachers in Kendriya Vidyalayas vis-a-vis Navodaya Vidyalayas

724. DR. ALLADI P. RAJKUMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the service conditions of teachers working in Kendriya Vidyalayas and Navodaya Vidyalayas are at par;

(b) if not, what are the broad differences; and

(c) the measures proposed to extend pension scheme in respect of all categories of teachers working under the Minister of Human Resource Development?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) and (b): The service conditions of Navodaya Vidyalayas teachers in terms of emoluments and other benefits are at par with the teachers of Kendriya Vidyalayas except that Navodaya Vidyalaya teachers do not have the facility of Pension and Death-cum Retirement Gratuity. The responsibilities of teachers in Navodaya Vidyalayas also vary from that of Kendriya Vidyalaya teachers as Navodaya Vidyalayas are residential schools.

(c) The teachers of Kendriya Vidyalaya Sangathan and the Centre Tibetan Schools Administration are already covered by the Pension scheme. The Government has no accepted the proposal for introduction of Pension Scheme for the employees of Navodaya Vidyalaya Samiti on account of this scheme being costlier than Contributory Provident Fund and its wider implications on other autonomous bodies.

Vocational Education Scheme

725. MISS MABEL REBELLO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that Vocational Education Scheme was introduced at the school level in the mid seventies;

(b) whether the scheme has yielded desired results;

(c) whether the funds allocated to States for this Scheme are being used or are lying unused;

(d) whether there are competent, qualified staff as full time teachers for the vocational education scheme in States, particularly Madhya Pradesh;

(e) what was the amount allocated to Madhya Pradesh for this Scheme for 1997-98 and how much was spent by the State; and

(f) how many trained persons are employed by the industry in Madhya Pradesh?

THE MINISTER OF HUMAN PESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) and (b) : The Centrally Sponsored Scheme of Vocationalisation of Secondary Education is being implemented since 1988 and the revised programme is in operation from 1993. The Scheme did not yield the desired results.

(c) Of the funds released under the Scheme of Vocationalisation of Secondary Education to the States/UTs more than 80% has been utilised by the States/UTs.

(d) As per findings of the Operations Research Group who had made an evaluation of the Scheme in 1996, a large proportion of teachers with graduation and diploma qualification had been recruited in various States. In the State of Madhya Pradsh teachers recruited on a regular basis have the requisite qualifications.

(e) No State-wise allocation of funds is made. Funds are being released as per requirements of the States for implementation of the programme. During 1997-98 no funds were released to the State of Madhya Prade.

(0 As per sample study conducted by the Operations Research Group in the State of Madhya Pradesh 5.3% of the passouts were employed, 7.8% self-employed and 46.9% were pursuing higher studies.

Rights for Children in India

726. SHRI AKHILESH DAS: SHRIMATI VEENA VERMA: SHRI RAJUBHAI A. PARMAR :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether, as reported in the Times of India of August 12,1998, a report on the Rights for children in India has claimed that despite increased world-focus on the rights of children, certain area like child abuse, drug abuse and the increasing number of child workers and prostitutes have not been acknowledged by Government for comprehensive national surveys;

(b) if so, the reasons therefor, and

(c) the figures showing cases of child abuse and the number of child workers, especially child prostitutes, during 1996-97,1997-98 and 1998-99, as per Government's records?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) and (b): The Time's of India report dated 12.8.1998 is based on the "The Alternative report, India" on the Convention on the Rights of the Child by "Butterflies", a Non-Governmental Organization. However, at Central level on these issues comprehensive data is available from the National Crime Records Bureau, (Ministry of Home Affairs), 1991 Census data, Women in 1997 India' Statistical Α Profile (Department of Women & Child Development) etc.

(c) Figures showing cases of:

*(*i*) Child Abuse (Cases relating to rape below 16 years, infanticide, foeticide, abetment and suicide, exposure and abandonment and kidnapping & abduction)

1996—5372

1997—5600

1998—1022 (Upto September, 1998. Figures of victims of child rape not shown)

*(ii) Child Prostitutes

There are no reliable statistics available about the number of child victims of child prostitution. However, the number of cases of buying/selling of girls for prostitution are as under:

- 1996-28
- 1997—22

'SOURCE : (National Crime Records Bureau, Ministry of Home Affairs, Government of India)

**(iiii) Child Workers

The total number of child workers as per 1991 census is 11.28 million.

**SOURCE : (Ministry of Labour, Government of India.)

Primary teachers in Delhi region

727. SHRI SURYABHAN PATIL VAHADANE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the primary teachers presently in position and their vacancies, alongwith their sanctioned strength in various Kendriya Vidyalayas of Delhi region, the details thereof Vidyalaya-wise;

(b) whether promotion cases of some prim ary teachers of Delhi region could not be considered for want of Annual Confidential Reports; and

(c) if so, by when these cases would be disposed off?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) A statement is enclosed. (*See* below)

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